

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
IB-650/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

Vs.

Neelamani Jain

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 06.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

This is a petition filed under Section 95 of the IBC. Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 16.01.2024, they have filed the valid AFA and registration of the proposed IRP and the same is reflected on the e-portal. Order in this **matter is reserved.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)